

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MITTAL CORP LIMITED

RELEVANT PARTICULARS	
Name of corporate debtor	Mittal Corp Limited
Date of incorporation of corporate debtor	05.07.1985
Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106MH1985PLC169768
Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 3, Floor-6, 3 Nav Jeevan Society Dr. Dadasaheb Bhadkamkar Marg, Mumbai Central Mumbai Mumbai – 400008 Other Office: Abhay Prashal (west Wing) 10, Race Course Road Indore – 452003 Former Registered Office (within 2 years prior to commencement of CIRP): 315, Jolly Bhawan No. 1, 10, New Marine Line, Mumbai, Maharashtra
Insolvency commencement date in respect of corporate debtor	10.11.2021 (order uploaded at NCLT website on 11.11.2021)
Estimated date of closure of insolvency resolution process	09.05.2022
Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Gulla IBBI Registration No: IBBI/IPA-003/IP-N00024/2017-2018/10174
Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: RBSA Restructuring Advisors LLP Flat No.23, IAPL House, 2 nd Floor, South Patel Nagar, New Delhi - 110008 Registered Email: ashok.gulla@rbsa.in
Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: RBSA Restructuring Advisors LLP Flat No.23, IAPL House, 2 nd Floor, South Patel Nagar, New Delhi - 110008 Email for Correspondence: ip.mittalcorp@rbsa.in
Last date for submission of claims	24.11.2021
Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
(a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

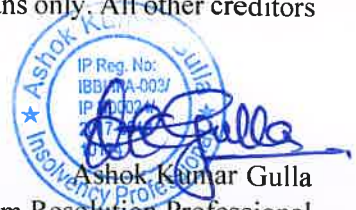


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mittal Corp Limited on 10.11.2021.

The creditors of Mittal Corp Limited, are hereby called upon to submit their claims with proof on or before 24.11.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ashok Kumar Gulla
Interim Resolution Professional
For Mittal Corp Limited

Regn no.: IBBI/PA-003/IP-N00024/2017-2018/10174

RBSA Restructuring Advisors LLP,

Place: New Delhi

2nd Floor, IAPL House, 23, South Patel Nagar, New Delhi - 110008

Date: 12.11.2021

E-mail ID: ashok.gulla@rbsa.in; ip.mittalcorp@rbsa.in (For Correspondence)